

EXTRAORDINARY

REGD. NO. JK—33



**THE  
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be  
filed as a separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

**GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW,  
JUSTICE AND PARLIAMENTARY AFFAIRS  
(Legislation Section)**

Jammu, the 11th March, 2018.

The following Act as passed by the Jammu and Kashmir State  
Legislature received the assent of the Governor on 11th March, 2018  
and is hereby published for general information :—

**THE JAMMU AND KASHMIR PASSENGERS TAXATION  
(AMENDMENT) ACT, 2018**

**(Act No. X of 2018)**

[11th March, 2018.]

An Act to amend the Jammu and Kashmir Passengers Taxation  
Act, 1963.

Be it enacted by the State Legislature in the Sixty-ninth Year of Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Passengers Taxation (Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Substitution of certain words and figures, Act No. XII of 1963.*—In the Jammu and Kashmir Passengers Taxation Act, 1963 (hereinafter referred to as ‘the principal Act’), for the words and figures, “the Jammu and Kashmir Motor Vehicle Act, Samvat 1998”, wherever occurring, the words and figures, “the Motor Vehicles Act, 1988 (Central Act 59 of 1988)”, shall be substituted.

3. *Amendment of section 2, Act No. XII of 1963.*—In section 2 of the principal Act,—

(i) existing clause (a) shall be renumbered as clause (aa) ;

(ii) before clause (aa) so renumbered, the following clause shall be inserted, namely :—

“(a) “appellate authority” means an authority appointed by the Government for the purposes of this Act” ; and

(iii) clause (hh) shall be substituted by the following clause, namely :—

“(hh) “The Recovery Officer” means an officer appointed as such by the Government for the purposes of this Act”.

4. *Amendment of section 12, Act No. XII of 1963.*—In section 12 of the principal Act, in sub-section (3) for the words

